GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 2/2016-Customs

New Delhi, the 6th January, 2016

G.S. R. (E).—In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/2012-Customs, dated the 17th March, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.185 (E), dated the 17th March, 2012, namely:-

In the said notification,-
(a) in the Table, after serial number 359 and the entries relating thereto, the following serial number and the entries shall be inserted, namely :-

| “359A” | 84 or any other Chapter | Goods specified in List 13 required in connection with petroleum operations undertaken under specified contracts under the Marginal Field Policy (MFP). | Nil | Nil | 44”;

(b) in the ANNEXURE, in the column under the heading “Conditions”, in Condition No. 44,-
(i) in clause (a), after the words “Coal Bed Methane Policy”, the words, figures and letters “, or on or after the 14th day of October, 2015 in terms of the Marginal Field Policy” shall be inserted;
(ii) in clause (b), in sub-clause (i), after the words “Coal Bed Methane Policy”, the words “or the Marginal Field Policy” shall be inserted;
(iii) in clause (c), in sub-clause (i), after the words “Coal Bed Methane Policy”, the words “or the Marginal Field Policy” shall be inserted.

[F. No. 354/264/2013-TRU (Pt.-I)]

(Anurag Sehgal)
Under Secretary to the Government of India

Note.- The principal notification No. 12/2012-Customs, dated the 17th March, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 185(E), dated the 17th March, 2012 and last amended by notification No. 61/2015-Customs, dated the 30th December, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 1020(E), dated the 30th December, 2015.